

SUPREME COURT OF INDIA

Anitha Kamath

Vs.

Vishwa Kutumb

(H.L.Dattu and Chandramauli Kr.Prasad JJ.)

03.12.2012

ORDER

1. Ms. Anitha Shenoy, learned counsel represents the appellant, Mr. Abhijeet Sinha, learned counsel represents respondent no.1 and Mrs. K.V.Bharti Upadhyay, learned counsel represents respondent no.2.

2. We have heard the learned counsel appearing for the parties to the lis and also perused the compromise petition filed by the appellant and signed by the respondents.

3. In view of the compromise arrived at between the parties, we are of the opinion that nothing survives in this appeal for our consideration and decision and therefore, the appeal is disposed of in terms of the compromise petition.

The compromise petition shall form a part of the decree. Ordered accordingly.